

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:6720
ANSWERED ON:08.05.2003
NGOS WORKING UNDER MINISTRY
ALE NARENDRA;VSM (RETD.) COL. CHOUDHARY

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of Non Governmental Organisations (NGOs) functioning under his Ministry;
- (b) whether all of them are registered;
- (c) if so, reasons therefor;
- (d) the Government funds disbursed to each of these NGOs during the last three years;
- (e) the mechanism being adopted to ensure proper utilisation of the funds by them;
- (f) whether there is any supervision on the NGOs on receipt of foreign funds and also a strict watch is kept on their utilization;
- (g) if so, details thereof and if not, reasons therefor;
- (h) whether there is any report of monetary mis-management/diversion of funds by these NGOs; and
- (i) if so, the details thereof alongwith the measures taken/proposed by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

- (a) 2709 Non Governmental Organisations (NGOs) were assisted during 2002-03 by the Ministry.
- (b) Yes Sir.
- (c) Only registered NGO's are eligible for assistance.
- (d) The Ministry of Social Justice & Empowerment has released grant-in-aid assistance to NGOs in the last three years as under:

(Rs. in crore)

Sl. Items	Year	2000-2001	2001-2002	2002-2003
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1	No. of NGOs	1961	2665	2709
2	Amount released	161.65	190.19	221.40

Details of NGO-wise release are available on the Ministry's website-www.socialjustice.nic.in

(e) The utilization certificates are obtained to ensure proper utilization of the funds and also periodical inspection of the organisations is carried out through State Government as well as by Ministry's officers. If shortcomings are noticed during the course of inspection, the grantee organization is issued show cause notice. If the reply is not satisfactory, the grant-in-aid is stopped/ suspended and the concerned State Government/ District Collector concerned is asked to seize the assets created out of Government assistance, dispose of the same, deposit the money thus collected with the Government and recover the balance amount as arrears of land revenue.

(f) & (g) The Ministry does not maintain this information.

(h) & (i) On receipt of adverse report regarding functioning of some NGOs, action has been taken by the Ministry to blacklist 54 organisations and recovery of grants has been sought through State Governments.